

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:688
ANSWERED ON:07.08.2013
RETIREMENT AGE OF HEADS OF TRIBUNALS
Ram Shri Purnmasi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the tribunal-wise age of retirement of the heads of different tribunals in the country;
- (b) whether the Law Commission has recommended uniform age of retirement for all heads of tribunals;
- (c) if so, the details thereof along with the action taken by the Government thereon; and
- (d) the time by which the said recommendations are likely to be implemented?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) The Government does not centrally maintain details of age of retirement etc. of heads of Tribunals being administered by different Ministries/Departments of the Government. However, based on the available information, the age of retirement of Chairpersons of 13 Tribunals headed by Judges of the Supreme Court/High Court is given in the enclosed Statement.

(b) to (d) The Law Commission of India, in its 232nd Report (2009), recommended that the age of retirement of chairpersons should be uniformly fixed at 70 years for all Tribunals. Likewise, the age of retirement of Members of all Tribunals should be fixed uniformly at 65 years. A Group of Ministers (GoM) has been constituted in March, 2013 to consider and examine all issues relating to uniformity of retirement age, conditions relating to the tenure of appointment/re- appointment and provisions concerning residential and office accommodation for quasi-judicial/ regulatory bodies/tribunals etc. The GoM has held two meetings on 28th May, 2013 and 23rd July, 2013. It may take another 6 months to introduce a Bill in the Parliament to give effect to the recommendations of the GoM.

Statement referred to in reply to part (a) of the Unstarred Question No. 688

S.No Name of the Tribunal Retirement Age of Chairperson

1. Central Administrative Tribunal 68 years
2. Debts Recovery Appellate Tribunal 65 years
3. Appellate Tribunal for Electricity 70 years
4. Competition Appellate Tribunal 68 years
5. National Green Tribunal 70 years

6. Armed Forces Tribunal 70 years for a Judge of Supreme Court.65
years for Chief Justice of High Court.

7. Telecom Disputes Settlement 70 years
Appellate Tribunal

8. Company Law Board 67 years

9. National Consumer Dispute 70 years
Redressal Commission

10. Cyber Appellate Tribunal 65 years

11. Securities Appellate Tribunal 68 years

12. Appellate Tribunal for Energy 70 years
Conservation

13. National Industrial Tribunal 65 years